

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 19/111/11
CA. NO.

CORAM:


PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016**

NAME OF THE COMPANY: M/s. Pramod Kumar Jain V/s. M/s. Satyam Securities Pvt. Ltd.

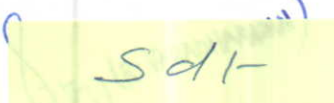
SECTION OF THE COMPANIES ACT: 111

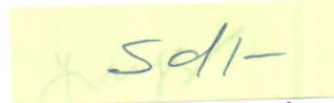
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PK MITTAL	ADVOCATE	RESPONDENT NO 1	
2.	Saurabh Kalia			
3.	Harshil Agarwal	Advocate	Respondent	Harshil Agarwal
4.	Srishti Kapoor, For Krishan Keshav		Petitioners	Srishti Kapoor

ORDER

Learned counsel for the parties are present. Learned counsel for the respondent Nos 1 and 2 have stated that they have not received the copies of the pleadings so far. Learned counsel for the petitioner is directed to supply the copies of the pleadings to the learned counsel for the respondent Nos.1 and 2 within a week. Learned counsel for the respondent No.1 and respondent No.2 shall file their reply within a period of 4 weeks thereafter. The other served respondents shall also be at liberty to file their reply within the period provided above.

List on 02.11.2016


(R.Varadharajan)
Member (Judicial)


(Maharaj Krishan Hanjura)
Member (Judicial)